

Friday,
9th February, 1883

ABSTRACT OF THE PROCEEDINGS

OF THE

Council of the Governor General of India,

LAWS AND REGULATIONS

Vol. XXII

Jan.-Dec., 1883

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Council of the Governor General of India,

ASSEMBLED FOR THE PURPOSE OF MAKING

LAWS AND REGULATIONS,

1883,

VOL. XXII.



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1884.



Abstract of the Proceedings of the Council of the Governor General of India, assembled for the purpose of making Laws and Regulations under the provisions of the Act of Parliament 24 & 25 Vict., cap. 67.

The Council met at Government House on Friday, the 9th February, 1883.

PRESENT :

His Excellency the Viceroy and Governor General of India, K.G., G.M.S.I.
G.M.I.E., *presiding*.

His Honour the Lieutenant-Governor of Bengal, C.S.I., C.I.E.

His Excellency the Commander-in-Chief, G.C.B., C.I.E.

The Hon'ble J. Gibbs, C.S.I., C.I.E.

Major the Hon'ble E. Baring, R.A., C.S.I., C.I.E.

Lieutenant-General the Hon'ble T. F. Wilson, C.B., C.I.E.

The Hon'ble C. P. Ilbert, C.I.E.

The Hon'ble Sir S. C. Bayley, K.C.S.I., C.I.E.

The Hon'ble C. H. T. Crosthwaite.

The Hon'ble Rájá Siva Prasád, C.S.I.

The Hon'ble W. W. Hunter, LL.D., C.I.E.

The Hon'ble Durgá Charan Láhá.

The Hon'ble H. J. Reynolds.

The Hon'ble H. S. Thomas.

The Hon'ble G. H. P. Evans.

The Hon'ble R. Miller.

The Hon'ble Kristo Dás Pál, Rai Bahádur, C.I.E.

NEW MEMBER.

The Hon'ble Kristo Dás Pál, Rai Bahádur, took his seat as an Additional Member.

NIZÁMÁT ACT REPEAL BILL.

The Hon'ble MR. ILBERT moved that the Report of the Select Committee on the Bill to repeal Act XXVII of 1854 be taken into consideration. He said that the object of the Bill was to repeal formally an Act which, in consequence of arrangements recently made with the Nawáb Názim of Bengal, had become unworkable. The Bill was approved by the Local Government; it had

been duly published in the *Calcutta* and *Bengali Gazettes*, and the Council had received no objections or suggestions for amendment. Under these circumstances, the Committee recommended that the Bill be passed in the form in which it was introduced.

The Motion was put and agreed to.

The Hon'ble MR. ILBERT also moved that the Bill be passed.

The Motion was put and agreed to.

CRIMINAL PROCEDURE CODE, 1882, AMENDMENT BILL.

The Hon'ble MR. ILBERT also introduced the Bill to amend the Code of Criminal Procedure, 1882, so far as it relates to the exercise of jurisdiction over European British subjects. He said that the step which he was then taking was purely formal. He would not invite the Council to discuss the principle of the Bill until full time had been given for its consideration by the outside public.

LITTLE COCOS AND PREPARIS ISLANDS LAWS BILL.

The Hon'ble MR. ILBERT also introduced the Bill to amend the law in force in the Little Cocos Islands and Preparis Islands, and moved that it be circulated for the purpose of eliciting opinion thereon.

The Motion was put and agreed to.

The Hon'ble MR. ILBERT also moved that the Bill and Statement of Objects and Reasons be published in the *British Burma Gazette* and the *Andaman and Nicobar Gazette* in English, and in such other languages as the Local Governments might think fit.

The Motion was put and agreed to.

The Council adjourned to Friday, the 16th February, 1883.

R. J. CROSTHWAITTE,

Additional Secretary to the Government of India,

Legislative Department.

CALCUTTA ;
The 9th February 1883. }